

From,

Registrar General,
High Court of Judicature at
Allahabad.

To,

1. All the District & Sessions Judges,
District Judiciary of State of Uttar Pradesh.
2. All the Principal Judges, Family Courts,
District Judiciary of State of Uttar Pradesh.

No. 388/Admin.(Services)/2026 Dated: Allahabad: July 10, 2026.

Subject: Issuance of directions to Judicial Officers regarding submission of their representation/application for exemption from a given Training Programme /Webinar/ Seminar/ Conference etc.

Sir/Madam,

On the above noted subject, I would like to draw Your Goodselfs' kind attention towards Court's letter no. 334/Admin.(Services)/2026 dated 06.06.2026 vide which Hon'ble Court had been pleased to issue following directions to the Judicial Officers:-

“While seeking exemption from a latest given training programme/webinar/seminar/conference etc., Judicial Officers be directed to furnish their records of nomination and exemption for all the previous training programmes/webinar/seminar/conference etc. for which they had been nominated by the Hon'ble Court in the past alongwith suitable and necessary documents for supporting their reasons for seeking exemption.”

However, it has come to the notice of the Hon'ble Court that in some cases, the aforesaid directions of the Hon'ble Court are not being complied with in letter and spirit.

Therefore, I have been directed to request you again to kindly ensure strict compliance of the aforesaid directions of the Hon'ble Court and also direct the sub-ordinate Judicial Officers of your **respective** Judgeship to submit their representation/application for exemption from a given Training Programme/Webinar/Seminar/Conference etc. **in future** as per the mandates laid down by the Hon'ble Court.

Further, I have been directed to inform you that while forwarding the representation/application of exemption of a sub-ordinate Judicial Officer, you are to kindly **ensure** that the Officer is submitting all of his/her **previous records of nomination and exemption** from training programmes/webinars/seminars/conferences etc. of the past as well as **suitable and necessary documents** for supporting his/her reasons for seeking exemption from the **latest training programme**.

With kind regards,

Yours sincerely,

sd/-
(Rajnesh Kumar)
Registrar (J) (Services)
“For Registrar General”

No. 388(i)/Admin.(Services)/2026 Dated: Allahabad: July 10, 2026.

In continuation to Court's endorsement no. 334(i)/Admin.(Services)/2026 dated 06.06.2026, copy forwarded to:-

- 1.The Principal Secretary (Law) & L.R., Government of U.P., Lucknow
- 2.The Director, Judicial Training & Research Institute, U.P., Lucknow
3. The Member Secretary, U.P. State Legal Services Authority, Lucknow
4. All the Presiding Officers, L.A.R.R.As., Uttar Pradesh

With the request to kindly comply with the aforementioned directions of the Hon'ble Court. Also, while forwarding the representation/application of exemption of a sub-ordinate Judicial Officer, you are to kindly **ensure** that the Officer is submitting all of his/her **previous records of nomination and exemption** from training programmes/webinars/seminars/conferences etc. of the past as well as **suitable and necessary documents** for supporting his/her reasons for seeking exemption from the **latest training programme**.

5. The Chairman, Commercial Tax Tribunal, Lucknow for kind information and necessary action.
6. The Presiding Officers, MACTs/Commercial Courts of Uttar Pradesh for kind information and necessary action.
7. In addition to the above Officers/ Authorities, **all the Judicial Officers posted on deputation** with the request to kindly take necessary actions accordingly (**information available on the website of the Hon'ble Court**).

sd/-
(Devesh)
Registrar
"For Registrar General"